



**IN THE INCOME TAX APPELLATE TRIBUNAL
LUCKNOW BENCH "B", LUCKNOW**

**BEFORE SHRI. A. D. JAIN, VICE PRESIDENT
AND SHRI T. S. KAPOOR, ACCOUNTANT MEMBER**

ITA No.549/LKW/2019
Assessment Year: N.A.

Pehal Vikas Samiti 350, Pathakpura Konch Bus Stand Orai Jalaun	v.	The CIT (Exemption) Lucknow
TAN/PAN:AAFAP6093A		
(Appellant)		(Respondent)

Appellant by:	Application for withdrawal		
Respondent by:	Smt. Sheela Chopra, CIT (DR)		
Date of hearing:	18	05	2022
Date of pronouncement:	19	05	2022

ORDER

PER A.D. JAIN, V.P.:

This is assessee's appeal against the order of the Id. CIT (Exemption), Lucknow, dated 29.7.2019 passed under section 12AA(1)(b)(ii) of the Income Tax Act, 1961.

2. The President of the Assessee-Society, Shri Mohinder Kumar has moved an application dated 5.4.2022, received by the Registry of this office on 11.4.2022, for withdrawal of the appeal, stating therein that since the Assessee-Society has decided to file fresh application for registration, the assessee wants to withdraw the appeal filed before the Tribunal. The Id. D.R. has no objection to such request. In the light of the request of the assessee, the appeal is dismissed as withdrawn.

3. In the result, the appeal is dismissed as withdrawn.

Order pronounced in the open Court on 19/05/2022.

Sd/-
[T. S. KAPOOR]
ACCOUNTANT MEMBER

Sd/-
[A. D. JAIN]
VICE PRESIDENT

DATED:19/05/2022

JJ:

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT(A)
4. CIT
5. DR

By order

Assistant Registrar